

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 9432/2025

[Arising out of impugned final judgment and order dated 10-03-2025 in CRMA No. 44432/2024 passed by the High Court of Judicature at Allahabad]

DEVANSH GOEL

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(IA No. 149927/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 149929/2025 - EXEMPTION FROM FILING O.T. and IA No. 149926/2025 - PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS)

Date : 30-06-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE K. VINOD CHANDRAN
(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) :

Mr. Siddhartha Dave, Sr. Adv.
Ms. Vidhi Pankaj Thaker, AOR
Mr. Prastut Mahesh Dalvi, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

- 1) Applications for exemption from filing certified copy of the impugned judgment and for exemption from filing official translation are allowed.
- 2) Issue notice, returnable on 25th July, 2025.
- 3) *Dasti*, in addition, is permitted.
- 4) Learned counsel for the petitioner is permitted to serve notice on the standing counsel for the State.

(NIDHI AHUJA)
AR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR